



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

No. O.A. 350/163/2018

Date of order : 27.6.2018

Present : Hon'ble Dr. Nandita Chatterjee, Administrative Member

Amit Mal,
S/o Late Amal Mal,
Permanent Address:
Village – Takipur, P.O- Kogram,
P.S Nalhati, District – Birbhum,
Pin No – 731220,
At present residing at Village & P.O Kaitha,
P.S – Nalhati, District – Birbhum,
Pin code – 731220.

--Applicant.

-versus-

1. Union of India,
Service through the General Manager,
Eastern Railway, Fairlie Place,
17, Netaji Subhas Road,
Kolkata 700001.
2. The Chief Personnel Officer,
Eastern Railway, Fairlie Place,
17, Netaji Subhas Road,
Kolkata 700001.
3. The Divisional Railway Manager,
Howrah Division,
Eastern Railway,
Post Office and District – Howrah,
Pin Code - 711101.
4. The Senior Divisional Personnel Officer,
Eastern Railway, Howrah,
Pin Code - 711101.

---Respondents

For the Applicant : Mr. A. Mansoor, Counsel

For the Respondents : None

O R D E R (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Ld. Counsel for the applicant is present.

2. When the matter is called out, Ld. Counsel for the applicant is present and submits that the Original Application has been preferred by the applicant under Section 19 of the Administrative Tribunal Act, 1985 seeking the following relief:-

- (a) Direction upon the Chief Personnel Officer, Eastern Railway, to provide employment on compassionate grounds to the applicant immediately in accordance with his qualification.
- (b) A direction be given upon the respondents to produce all the relevant documents of the case before the Hon'ble Tribunal in order to render consonable justice to the applicant.
- (c) To pass such other order or orders and/or further order as to Your Lordships may deem fit and proper for the ends of justice."

3. Ld. Counsel for the applicant further submits that after the demise of her spouse, the widow of the deceased employee had made a representation on 20.2.2013 (Annexure "A-2" to the O.A.) addressed to the Divisional Personnel Officer, Eastern Railway, Howrah seeking a job on the grounds of compassionate appointment for her son, who is the applicant in the instant Original Application.

4. Ld. Counsel for the applicant further submits that the applicant's purposes would be served if a direction is passed on the competent respondent authority to dispose of the representation of the applicant within a specific time frame.

5. On perusal of the representation, however, it is seen that the addressee has not been included or impleaded in the array of parties as respondents, Ld. Counsel for the applicant hence seeks liberty to submit a comprehensive representation to the competent respondent authority, who according to the Ld. Counsel for the applicant, is respondent No. 4.

6. Accordingly, without entering into the merits of the case, I grant liberty to the applicant to make a comprehensive representation addressed to respondent No. 4, who is the Sr. Divisional Personnel Officer, Eastern Railway, Howrah within a period of two weeks from the date of receipt of a copy of this order. Upon

[Signature]

receipt of such representation, the respondent No. 4 will, within a period of six weeks thereafter, decide on the matter by a speaking and reasoned order and in accordance with law. Decision arrived at is to be communicated forthwith to the applicant.

7. With this, the O.A. is disposed of. There shall be no orders as to costs.

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(Nandita Chatterjee)
Administrative Member

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